

Mr. Deputy-Speaker: Let me ask the hon. Minister if he is agreeing to the suggestion. The House seems to be interested in this.

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I have no objection.

NEW FLATS FOR M. PS.

*893. **Ch. Raghbir Singh:** Will the Minister of Works, Housing and Supply be pleased to state whether the accommodation available when the new flats in North and South Avenues are constructed will be sufficient for Members of Parliament?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Yes, Sir, provided hon. Members who could conveniently do so are agreeable to share accommodation or occupy suites in Western Court and Constitution House.

Shri Nambiar: May I know whether three MPs can conveniently be accommodated in one flat in the North Avenue and South Avenue?

Mr. Deputy-Speaker: What is the good of asking hypothetical questions? If they are bachelors, they can do so.

Shri Nambiar: I have got a case, Sir.

Mr. Deputy-Speaker: These are matters for the House Committee. Any other points?

Shri V. P. Nayar: May I know whether MPs who are now Ministers will also be asked to share like this, and if not, why so?

Sardar Swaran Singh: No, Sir.

Shrimati Tarkeshwari Sinha: Is it the intention of the Government to construct court yards in the older flats because it is inconvenient for Members to sit outside or sleep outside?

Mr. Deputy-Speaker: This is all argument.

Shrimati Tarkeshwari Sinha: In the new houses there are court yards.

Sardar Swaran Singh: We are constructing court yards behind the new houses that are under construction. With regard to the old ones, it requires examination as to whether it is possible in view of the structural design of the old flats, to add court yards. If that could be done, I am prepared to examine it and cater to the convenience of hon. Members.

Shri Namdhari: May I know whether the basis of allotment of accommodation is one flat for each Member or is it according to the number of his family members?

Sardar Swaran Singh: It is presumed that hon. Members have got normal families.

Mr. Deputy-Speaker: Yes; Short Notice Question.

Shri Joachim Alva: I have got one question, Sir.

Mr. Deputy-Speaker: No; I have called the Short Notice Question.

Short Notice Question and Answer

LICENCES FOR IMPORT OF DYESTUFFS.

Shri Rajagopala Rao: (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Joint Chief Controller of Imports in Bombay has issued, during February last, an ad hoc licence for the import of Rs. 50 lakhs worth of dyes to the Imperial Chemical Industries Limited?

(b) Is it a fact that similar licences, either ad hoc or regular, have not been given to Indian importers of dyes, though they had applied for them?

(c) Are Government aware that a shipment of dyestuffs, meant for the Imperial Chemical Industries Limited, is due in Bombay this week?

(d) If so, does it not mean that the foreign Company will be in the field with goods, at least a month in advance of its Indian counter-parts, because it will easily take a month more before regular licences are issued to Indian importers?

(e) Have Government received any representation from the Secretary of the Association of Indian Importers of Dyestuffs, Bombay, in this connection?

(f) If so, what action is proposed to be or has already been taken in the matter?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Yes, Sir. Verification of the quota certificates of the I.C.I. was being made. They had quota certificates aggregating to Rs. 219 lakhs for the qualifying period. The I.C.I. had requested that they may be given an ad hoc licence subject to adjustment after verification is completed for the value of Rs. 50 lakhs. A licence was issued to them on 30th January, 1953.

(b) No, Sir. One hundred and eight licences were issued for dyes from the 13th January till the 27th February, 1953, by the Joint Chief Controller of Imports and Exports, Bombay, aggregating to Rs. 105 lakhs. For the period from 4th March, 1953 to 14th March, 1953, 27 licences were issued for an aggregate sum of Rs. 131 lakhs.

(c) and (d). Government have no information.

(e) and (f). On the 27th of February, 1953, the Association of Indian Importers of dyestuffs represented that certain importers wanted facilities similar to what was given to the I.C.I., namely, issue of an *ad hoc* licence subject to the overall limit of the amount of certificates held by them. Orders were issued that the licences might be issued on the 4th of March.

Shri Velayudhan: Can I ask a supplementary?

Mr. Deputy-Speaker: I think it is over. I waited sufficiently.

Shri Velayudhan: There has been no supplementary. Then why this question at all?

May I know the *ad hoc* quota now given to the Imperial Chemical Industries to be adjusted with their usual quota?

Shri T. T. Krishnamachari: It is rather an involved process. Up to June, 1952, dyes were imported under the O.G.L. Subsequently, a quota was fixed at 75 per cent. of their imports. During last year, the I.C.I. had imported more than what their original imports were i.e., Rs. 219 lakhs. They, therefore, wanted a revision of their quota certificates, and a similar request was made by other people who felt that if their quota certificates were revised, they will get a better quota. The process takes time. The I.C.I. requested that before the actual verification was completed they might be given an *ad hoc* licence which will be well under the quota for which they are entitled. So, a licence for Rs. 50 lakhs was given. A similar request by other people, when it was brought to the Chief Controller of Imports, was also granted. And that is why between the period 4th March and 14th March, Rs. 131 lakhs worth licences were given.

Shri Joachim Alva: I want to raise an important interpellation: the lion's share of imports granted to Imperial Chemicals against the bitter complaints of Indian dye and chemical importers.....

Mr. Deputy-Speaker: After the answer was read out, I waited for some time, but still, because there was no question at all put, I allowed him to put a single question. From this if we start once again now, it will take a lot of time.

WRITTEN ANSWERS TO QUESTIONS

ADVERTISING CONSULTANT'S BRANCH

***876. Sardar Hukam Singh:** (a) Will the Minister of Information and Broadcasting be pleased to state some of the principal advertisement campaigns handled by the Advertising Consultant's Branch under the Ministry during 1952?

(b) What was the income received during this period by this Branch on account of advertising?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Among the principal campaigns handled by the Advertising Consultant's Branch during 1952-53, are Small Savings Schemes, Income-tax Notifications, Disposals, Recruitment to Defence Services and Territorial Army, Tourism, Employees State Insurance, Safety in Factories and Food and Agriculture.

(b) The Branch does not receive any income on account of advertising.

MOVING OF GOVERNMENT PRESS TO FARIDABAD

***880. Shri Madhao Reddi:** Will the Minister of Works, Housing and Supply be pleased to state whether there is any proposal to move the Government of India Press at Simla to Faridabad?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Yes, Sir.

EGYPTIAN COTTON

***884. Shri K. G. Deshmukh:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Egyptian Government have put restrictions on the sale of their cotton to India?

(b) If so, what is the nature of these restrictions?

(c) Is it a fact that the Government of Egypt have offered to send two Indian representatives on the Cotton Arbitration Board to make a way out of the deadlock?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) No.

(b) Does not arise.